

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 01.3.96.

OA 139/96

Nathu Lal

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Applicant

... Mr.C.B.Sharma, brief holder for
Mr. Shiv Kumar

For the respondents

... —

O R D E R

PER HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

Applicant, Nathu Lal, in this application under Section 19 of the Administrative Tribunals Act, 1985, has sought a direction to the respondents to take him on duty and to allow all consequential benefits.

2. We have heard Mr. C.B. Sharma, brief holder for Mr. Shiv Kumar, and have perused the records.

3. The applicant is presently working as a Mechanical Signal Maintainer. He fell sick on 9.12.95. He remained under the treatment of a private Doctor till 21.1.96. Thereafter, the applicant submitted a fitness certificate to respondent No.4 but the latter is insisting on a certificate of fitness from a Railway Doctor and, therefore, the applicant contends that he is not being taken on duty without any reason. The applicant has made a representation vide Ann.A-1 dated 5.2.96 to the concerned authority. The brief holder for the counsel for the applicant wants this representation to be decided on merits.

4. In the circumstances, this OA is disposed of at the stage of admission with a direction to respondent No.3 to decide the representation of the applicant on merits through a speaking order within a period of one month from the date of receipt of a copy of this order. Let a copy of the OA be sent to respondent No.3 alongwith a copy of this order.

(O.P. SHAFMA)
MEMBER (A)

GIRISHNA
(GOPAL IRISHNA)
VICE CHAIRMAN